

Sharing of Krishna River Water

125. SHRIMATI CHANDRA PRABHA URS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have requested the Krishna Basin States to hold discussions among themselves and arrive at an agreement on the sharing of surplus water of the Krishna river;

(b) if so, the reaction of the concerned State Governments thereto; and

(c) the latest position in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c) . Question does not arise.

Export of Foodgrains

126. SHRI SANAT KUMAR MANDAL :
SHRI S. M. LALJAN BASHA :

Will the Minister of FOOD be pleased to state :

(a) whether Government are considering a ceiling of 4.5 million tonnes on the export of wheat and rice from the Food Corporation of India stocks during 1996-97;

(b) if so, how does it compare with the export authorisation during the above period;

(c) the quantity of these items in the stock as on January 31, 1996 separately held by the Food Corporation of India;

(d) the export prices for both wheat and basmati and non-basmati rice and the channel of exports of private parties and the Food Corporation of India; and

(e) the manner in which open sales to the flour mills by the FCI and States of Punjab and Haryana are being made presently?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . Government have not yet fixed any ceiling for export of wheat and rice during 1996-97 from the stocks held by FCI.

(c) The quantity of stock of wheat and rice in the Central Pool held by FCI and State Agencies as on 31.1.1996 is about 114 lakh tonnes and 161 lakh tonnes respectively.

(d) As per the current export and import policy (EXIM Policy) export of both basmati and non-basmati rice is allowed freely without any quantitative or Minimum Export Price (MEP) restrictions. Export of wheat is allowed without any MEP restrictions subject to quantitative ceilings released from time to time. The export ceiling released for wheat during 1995-96 is 25 lakh tonnes. FCI has been authorised to export/sell for the purpose of export upto 2.5 million tonnes of wheat (within the Export Ceiling) and 3 million tonnes of fine and superfine rice from Central Pool during 1995-96 at rates fixed by Govt. from time to time. FCI is at present not exporting wheat and rice directly.

(e) After delicensing of the Roller Flour Mills (RFMs) Industry in October, 1986, Govt. have no control over the prices

and distribution of the wheat products. The RFMs are, therefore, free to obtain their requirement of wheat from any source. However, Govt. permit FCI from time to time to sell spareable quantity of wheat in the open market as a measure of market intervention. The sale is not only open to RFMs but also to other purchasers like atta-chakkies, bread manufacturing units, Govt. controlled organisations like Super Bazar, Kerndriya Bhandar, traders, etc., all over the country, including States of Punjab and Haryana.

Great Indian Bustards

127. SHRIMATI VASUNDHARA RAJE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Great Indian Bustards are on the verge of extinction;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to give due protection to this species ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . No, Sir. However, the Great Indian Bustard (GIB) is an endangered species and occurs only in the States of Rajasthan Madhya Pradesh, Andhra Pradesh, Karnataka, Maharashtra and Gujarat. The major threats to the GIB population are habitat deterioration, disturbances due to growth of other animal population like black buck, grazing by sheep and changing cropping practices etc.

(c) The steps taken to protect the species and its habitat include.

(1) A network of 1 national park and 6 sanctuaries have been established in Rajasthan, Madhya Pradesh, Maharashtra, Karnataka, Andhra Pradesh & Gujarat which are known habitats of the bird.

(2) Central financial assistance is given to the States whenever requests to improve the management of these protected areas are received.

(3) The GIB is included in Schedule 1 of the Wild Life (Protection) Act, 1972 thereby receiving highest legal protection against hunting and commercial exploitation.

(4) India is a signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) which regulates the International trade in endangered species. This species is placed in Appendix 1 of the CITES.

Hypertension

128. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the cases of hypertension, heart-ailment, diabetic etc. are on the increase in Delhi;

(b) if so the reasons therefor

(c) the steps taken by the Government to contain the rise in these cases and the medical facilities provided to the patients at the indoor steps

(d) whether there is any proposal to make the CGHS dispensaries in Delhi self-sufficient in providing X-Rays, ECGs, Blood and Urine tests of all sorts, dental clinic etc. with a view to reduce congestion in the hospitals

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . There is no reliable data to suggest that the cases of hypertension heart-ailment, diabetic etc. are on the increase in Delhi

(c) A Project for control of Cardio Vascular Diseases and Diabetics Control Programme has been launched during the current financial year. Primary treatment facilities for hypertension patients are available in almost all hospitals in Delhi.

(d) and (e) . 32 Laboratories, 4 X-Ray machines and 45 E.C.G. machines are functioning in different Central Government Health Scheme dispensaries/Polyclinics and the Parliament House Annexe in Delhi

(f) Does not arise

Buffer Stock of Sugar

129 SHRI SYED SHAHABUDDIN : Will the Minister of FOOD be pleased to refer to the reply given to Starred Question No. 128 dated 5.12.95 and state :

(a) whether a decision has been taken to create a buffer stock of sugar;

(b) if so, the proposed size of the buffer stock

(c) estimated stock of sugar in the country at the end of the last sugar year; and

(d) the quantity of sugar produced, imported and exported since the end of the last sugar year ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . The Government has decided to hold for one year with effect from 10.1.96, a buffer stock of 5.0 lakh tonnes of freesale sugar out of the production of 1995-96 crushing season.

(c) The estimated stock of sugar in the country at the end of the 1st sugar year was 55.57 lakh tonnes

(d)

From 1.10.95 to 31.1.96	Quantity in lakh tonnes
Sugar produced	64.13
Sugar imported	0.42 (P)
Sugar exported	2.43 (P)

(P) : Provisional

Use of Generators

130. DR. K.D. JESWANI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether some Government Undertakings are using generators for their day to day work and generating pollution to the other adjacent buildings in Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Government against such undertakings ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . Yes, Sir. Some of the Government Undertakings in Delhi have installed Diesel Generators as stand by to be used during power breakdowns for maintaining essential services.

(c) To control pollution from Diesel Generators standards for stack height and noise for different capacities of Diesel Generators have been notified under the Environment (Protection) Act, 1986. These standards are implemented by the Delhi Pollution Control Committee in respect of Diesel Generators installed in Delhi.

Health for All

131. DR. K.D. JESWANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of Gujarat has submitted any proposals to the Union Government for introducing "Health for all" scheme in the State under the World Bank Aided Programmes; and

(b) if so, the salient features thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No comprehensive proposal has been received from Gujarat State after a preparatory meeting was held in March, 1995

(b) Does not arise

Ownership Rights on Forest Land

132. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any decision has been taken to grant ownership right to the tribals and non-tribals who are reportedly living on forest land in Kerala particularly in the Mayanad District or to evacuate and to rehabilitate them;

(b) if so, the details thereof; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) Formal approval for diversion of 28,588,159 ha. of